

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Cr1) No(s).5900/2012

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)
(With appln(s) for stay, permission to file additional documents and office report)

WITH SLP(Cr1) NO. 407 of 2013

(With office report)

SLP(Cr1) NO. 6271 of 2012

(With office report)

SLP(Cr1) NO. 7059 of 2012

(With office report)

Date: 20/02/2013 This Petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Agarwal, Adv.
Mr. E.C. Agrawala, Adv.
Ms. Purnima Bhat, Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following
O R D E R

From the perusal of the record, it appears that an application for amendment of the cause title has been moved by the learned counsel for the petitioner in SLP(Cr1.) No.5900 and 6271 of 2012.

Registry to process the application for being placed before the Hon'ble Judge in Chambers for necessary orders.

Item No.27

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Three weeks' time is granted to respondent No.2, as a final chance, for filing counter affidavit.

In SLP(Cr1.) No.7059/2012, respondent No.1 has failed to file counter affidavit within the time granted by the Court.

Respondent No.2 is reported to be duly and properly served through post but none appeared nor any steps have been taken on his behalf.

In SLP(Cr1.) No.407/2013, service report in respect of both the respondents is awaited.

List again on 21.3.2013.

			(M.A. SAYEED)	
			REGISTRAR	

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